



**Central Administrative Tribunal
Principal Bench**

O.A. No. 3430/2014

This the 28th day of November, 2019

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri O.P. Singh, Age-56, Dy. C.I.T.
S/o Inder Pal Singh
Dy Travelling Ticket Inspector
North Central Railway,
AGRA
R/o – Vill – Murzma, Post Neem Khema,
Distt. Atah, U.P.

...Applicant

(By Advocate: Ms. Meenu Mainee)

VERSUS

Union of India: Through

1. General Manager
North Central Railway
Allahabad
2. Divisional Railway Manager
North Central Railway
AGRA

...Respondents

(By Advocate: Sh. Shailendra Tiwary)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Heard the learned counsels for the parties.

2. By way of the present OA, the applicant has approached this Tribunal against the order dated



12.03.2013 (Annexure A-1) and order dated 13.05.2013 (Annexure A-2). The applicant has made the following prayer in the present OA:-

“8.1 That this Hon’ble Tribunal may graciously be pleased to allow this application and direct the respondents to pay the balance amount for the various suspension periods as indicated in para 4 of the OA as per railway board instructions which carry statutory force.

8.2 That this Hon’ble Tribunal may further be pleased to direct the respondents to pay the difference of pay and allowance and arrears for the promotions to the grade Rs. 5000-8000 and Rs. 5500-9000 which have been released from retrospective effect.

8.3 That this Hon’ble Tribunal may also further be pleased to direct the respondents to pay interest @ 10% per annum from the date from which the amount was due till the date of payment.

8.2 Pass any other or further order which this Hon’ble Tribunal may deem fit and proper in the circumstances of the case.

8.3 That the cost of the proceedings may kindly be granted in favour of the applicant and against the Respondents.”

3. In response to the notice issued by this Tribunal, respondents have filed their reply. However, when the matter was taken up for final hearing, learned counsel for respondents submitted that during the pendency of the OA, respondents have made the payment of admissible dues under the head “MACP”, balance to the tune of



Rs. 4,97,815/- and arrears of salary to the tune of Rs. 6,03,295/-. The "Drawn and Due" statement to such payments was placed on record. Learned counsel for respondents has also supplied a copy thereof to the learned counsel for applicant.

4. Learned counsel for the applicant submits that such payments were admissible and due to the applicant long back and the same have been made after considerable delay, there is no reason or justification that the applicant is not entitled for payment of interest @ 10% as prayed in the OA. It is not in dispute that this aspect has not been considered by the respondents till date.

5. In view of the aforesaid, OA is disposed of with direction to the respondents to consider the claim of the applicant regarding the payment of interest on the admissible dues to the applicant which the respondents have mentioned that they have made and pass a reasoned and speaking orders in accordance with relevant rules/instructions and taking into consideration the facts of the case within eight weeks from the date of receipt of a certified copy of this order.

6. OA is disposed of in the aforesaid terms.

7. No order as to costs.



(Aradhana Johri)
Member (A)

(R.N. Singh)
Member (J)

/akshaya/